

**PROCEEDINGS OF THE COURT OF PRL.DISTRICT AND SESSIONS
JUDGE AT CHICKBALLAPUR.**

Sub :- Recruitment to the post of Peon.

- Read** :-1) This office Notification No.2/18 dtd.27.12.2018
2) This office interview dtd:30.03.2019
3) This office provisional selection order No.80/2019
dt: 30.03.2019
4) This office Note and orders passed thereon.

* * * * *

ORDER NO.ADM 130/2019, CHICKBALLAPUR, DATED : 06.08.2019

The below mentioned candidate has been appointed as Peon with immediate effect in the grade of **Rs.17000-400-18600-450-20400-500-22400-550-24600-600-27000-650-28950** with usual allowances admissible to the post, temporarily on probation for a period of **TWO** years as per Direct Recruitment Rules vide this Office Notification & Provisional Selection Order cited at Reference No.1 & 3 above & the candidate is posted to the Court shown in the Col.No.3 as detailed below:-

Sl. No	Name & Address of the Candidates	Court to which Posted
01	Yalappa Kalappa Sopadla, No.778, Melavanki Village, Gokak, Belgavi Taluk and Belagavi District.	Senior Civil Judge and JMFC, Chintamani

1) The seniority of the Candidate will be determined as per Rules 5(1)(a) of the Karnataka Government Servants(Seniority) Rules 1957.

2) The candidate shall report himself for duty in the concerned Court within fifteen days from the date of this Order, failing which her appointment will be cancelled.

3) As per Govt. Order No. FD 8 SRP(CSC) 84 dated 18.07.1984, she shall pay the First Insurance Premium in cash at the time of her report for duty in the concerned Court as specified in para 6.1 of the Karnataka State Employees Group Insurance Scheme Rules 1981.

4) The selected candidate comes under New Pension Scheme.

5) This Order shall take effect forthwith.

The concerned Office is directed to:-

- i) To obtain the oath of allegiance and also a declaration regarding the plurality of marriage and report the same along with the intimation of the date on which the candidate reported for duty in the Court
- ii) To collect and remit the prescribed Insurance premium from the candidate after taking the candidate to duty towards the Karnataka State Employees Group Insurance Scheme Rules, 1981.

(S.H. KORADDI)

Prl. District and Sessions Judge,
PRL. DISTRICT AND SESSIONS JUDGE,
CHICKBALLAPUR

Copy to :-

- 1) The Registrar General, Hon'ble High Court of Karnataka, Bangalore for information with a covering letter.
- 2) The Accounts Branch of this Office, for information.
- 3) The concerned candidate with a direction to report themselves for duty in the Court concerned within 15 days from the date of receipt of this Order, failing which their appointment Order will be cancelled.
- 4) Concerned Courts.
- 5) Office Copy.
- 6) Proceedings File.